

1	2	3	4	5
95.	Nagaur-Bikaner	11	NH(O)	107
96.	Nagaur-Jodhpur	65	NH(O)	136
97.	Jodhpur-Pali	65	NH(O)	73
98.	Bela-Rewa-Sidhi	75	NH(O)	72
TOTAL				11465.8

Revival of Planet Protection Fund

*340. SHRI MANI SHANKAR AIYAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government is aware of the proposal for a Planet Protection Fund put forward by the former Prime Minister of India, Shri Rajiv Gandhi at the 10th Non-Aligned Summit in Belgrade in September, 1989;

(b) if so, the details of the proposal; and

(c) whether the revival of that proposal might not break the deadlock in the international climate change negotiations?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN) : (a) to (c) In his speech delivered at the 10th Summit of the Non Aligned countries held in Belgrade on September 5, 1989, the former Prime Minister, Shri Rajiv Gandhi, had proposed the establishment of a Planet Protection Fund (PPF) under the aegis of the UN to be used to protect environment through the use of conservation-compatible technologies in critical areas. This Fund was proposed to be set up through global efforts to ensure the development of and access to environment friendly technologies by the international community. It was proposed that all constituent members of the Fund contribute a fixed percentage of their Gross Domestic Product (GDP) and the annual contribution to the corpus of the Fund would be around \$ 18 million.

Following the decision taken by the Conference of Parties to the United Nations Framework Convention on Climate Change (UNFCCC) held in Cancun 2010, Green

Climate Fund (GCF) has been set up to provide and mobilize funds from various public and private sources. The Fund will raise resources and make them available to developing countries for adaptation and mitigation actions in accordance with the provisions of the UNFCCC.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Approval to private airlines to fly abroad

2481. SHRIMATI RENUKA CHOWDHURY : Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Government has given approval to the domestic private airlines to fly abroad on the Rights of Air India;
- (b) if so, the details thereof;
- (c) whether the private airlines have approached Government for granting approvals to increase the number of flights;
- (d) if so, the details thereof;
- (e) the reasons for not flying Air India flights; and
- (f) the interest of the Air India for giving approvals to private airlines?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH) : (a) No, Sir.

- (b) Does not arise.
- (c) Yes Sir.
- (d) A statement showing the details of traffic rights granted to private airlines to fly abroad is given in Statement. (*See below*).

(e) and (f) Operation of any airline is based on its own assessment of commercial returns. Air India has been allocated full traffic rights as per their plan, submitted effective Summer 2012 and Winter 2012. Traffic rights to private airlines have been given from the balance traffic rights available as per Air Services Agreement of the concerned country.